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GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: THE 26th September., 1979.

NOTIFICATION  
CORRENDUM

No. 3019 (F.No. 189/14/79-IT(AI): In the Board's notification No. 2803 dated 7.5.1978 (F.No. 189/21/78-IT(AI) issued under sub-section (1) of Section 121 of the I.T. Act 1961 (43 of 1961) the Central Board of Direct Taxes hereby makes the following correction under Col. 3 against Sl. 2.

For	Income-tax Circle-I, Always.
Road	Income-tax Circle, Always.

To

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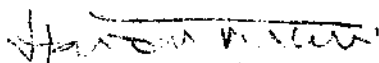
1. All Commissioners of Income-tax.
2. Directors of Inspection (IT)/(R&S)/(P&PR)/(Inv), New Delhi.
3. Director of O&M Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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8. Shri M.S. Rao, Joint Secretary, Ministry of Law, Justice and Company Affairs (Department of Legal Affairs).

Sd/-

( B.M.SINGH )

UNDER SECY. CENTRAL BOARD OF DIRECT TAXES.

AUTHORISED FOR ISSUE

  
( H.D. SHARMA )

ASSTT. DIRECTOR OF INSPECTION  
(RS&P)

No. CC/ITAI/2883/921/RSP/79

\*P. KHUJA\*

9/10/79